

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 127

IA(I.B.C)/ 144(CH) 2024, IA(I.B.C)/626(CH)2024, IA No. 810/23, 921/22
2806/23, IA(I.B.C)/140(CH)2024, IA(I.B.C)/ 141(CH)2024
in
CP(IB) No. 125/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Aviagen India Poultry Breeding Company Pvt. Ltd. ...Petitioner

Vs.

Hygiene Feeds & Farms Pvt. Ltd. ...Respondent

Under Section: 9, IBC 2016, Sec 33(1) (b) (i) to (iii) r /w Sec 33(3), Sec 60(5),
19(2), Sec 66(1), Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 06.06.2024.

Sd/-

Court Officer

Preeti
15.05.2024